

39(47)/2021-IPR-N&C
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 13th October, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of following officials of the O/o CGPDTM for participating in the **USA Global Intellectual Property Academy (GIPA) Intellectual Property Office Administration Program: USPTO Copyright Seminar 2023** at USPTO headquarters in Alexandria, Virginia from **October 17 to 19, 2023** (excluding travel time and enforced half, if any):

1. No.	Name	Designation
1.	Dr Prithpal Kaur Sidhu	Deputy Registrar of Trade Marks, GI & Copyright, Head of Office, Copyright
1.	Mr. Mohit	Senior Examiner of Trademarks & GI, Copyright Office

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officers will be on deputation for 3 days (i.e. from 17.10.2023 to 19.10.2023), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officers will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the USPTO. No expenditure on account of

TA/DA will be borne by the Government of India. However, Expenses on mobile and extra luggage etc. will be borne by DPIIT from the Foreign Travel Expense Head (O/o CGPDTM) under 3475.00102.11.01.12 of Demand No.11.

v. The officers will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of the AS&FA, DPIIT vide Note No. 96 dated 13/10/2023 of File No. 39(47)/2021-IPR-N&C (computer No. 60369).


(Deepak Kumar)
Assistant Director

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. The Ambassador, Embassy of India, Washington DC, USA
2. The Joint Secretary (AMS), MEA, New Delhi
3. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
4. PSO to SIPP/ PPS to JS(HP)
5. Dr Prithpal Kaur Sidhu, Deputy Registrar of Trade Marks, GI & Copyright, Head of Office, Copyright
6. Mr. Mohit, Senior Examiner of Trademarks & GI, Copyright Office
7. PA to CGPDTM, O/o CGPDTM
8. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
9. Establishment-I, Vanijya Bhawan, New Delhi.